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**BEFORE THE AJUDICATING AUTHORITY  
(NATIONAL COMPANY LAW TRIBUNAL)  
AHMEDABAD BENCH  
AHMEDABAD**

**C.P. (I.B) No. 145/9/NCLT/AHM/2017**



Coram:

**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU  
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 10.11.2017**

Name of the Company: B R Construction  
V/s.  
G R Infraprojects Ltd.

Section of the Companies Act: Section 9 of the Insolvency and Bankruptcy  
Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	VIVEK GURNANI	Advocate	Applicant	
2.	MR. NAVIN PAHWA MS. RITU SHAH	SR. ADV. ADV.	RESPONDENT	

**ORDER**

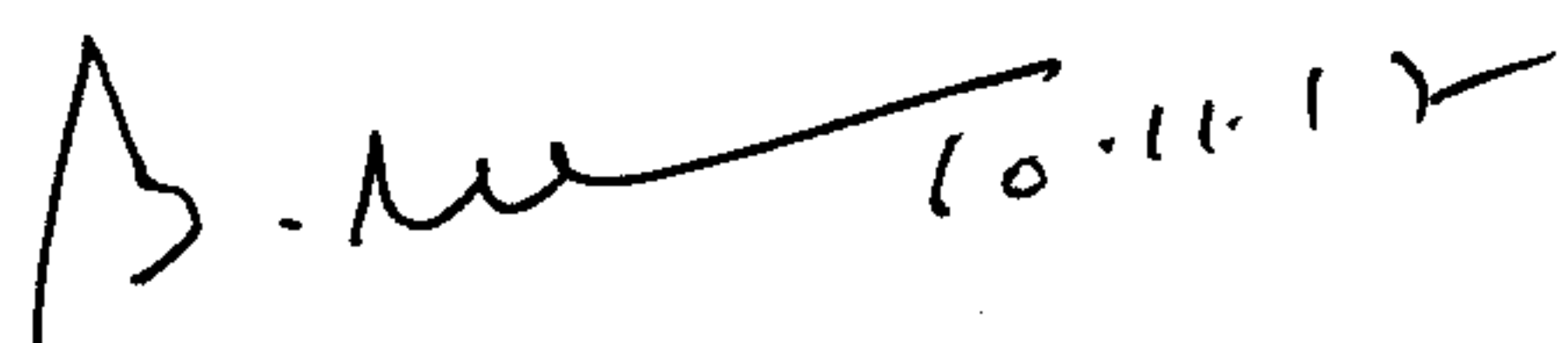
Learned Advocate Mr. Vivek Gurnani with Learned Advocate Mr. Susshil Daga present for Operational Creditor/ Petitioner. Learned Senior Advocate Mr. Navin Pahwa with Learned Advocate Ms. Ritu Shah present for Respondent.

Proof of service of notice of date of hearing on Respondent filed.

Learned Advocate Ms. Ritu Shah i/b Thakkar and Pahwa filed Vakalatnama for Respondent.

Objections filed.

List the matter on 21.11.2017.

  
**BIKKI RAVEENDRA BABU  
MEMBER JUDICIAL**

Dated this the 10th day of November, 2017.